

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIRATRA EXPORT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VIRATRA EXPORT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15.02.2011
3.	Authority under which corporate debtor is incorporated / registered	ROC - Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14107RJ2011PTC034180
5.	Address of the registered office and principal office (if any) of corporate debtor	A-190, Saraswati Nagar, Basni, Jodhpur, Rajasthan-342001
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 26.09.2025 (Order received on 08.10.2025)
7.	Estimated date of closure of insolvency resolution process	25.03.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Atolia (IBBI/IPA-001/IP-P-01988/2020-2021/13127)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	889, Mahaveer Nagar First, near Durgapura Railway Station, Tonk Road, Jaipur, Rajasthan-302018 ajay@srgoyal.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	109, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi- 110001 ip.viratraexport@gmail.com
11.	Last date for submission of claims	22.10.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Not Applicable


Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of Corporate Insolvency Resolution Process afresh for "VIRATRA EXPORT PRIVATE LIMITED" on 26th September, 2025 (Order received on 8th October, 2025). Please note that the CIRP commenced vide order dated 12th April 2023. However vide order dated 26th September, 2025, the Hon'ble NCLT Bench, Jaipur directed the IRP to start the process afresh by making the public announcement again.

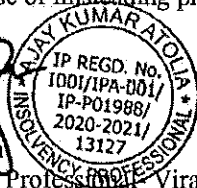
The creditors of "VIRATRA EXPORT PRIVATE LIMITED", are hereby called upon to submit their claims with proof on or before 22nd October, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.


Ajay Kumar Atolia
Interim Resolution Professional - Viratra Export Private Limited
IBBI/IPA-001/IP-P-01988/2020-2021/13127
AFA Valid till 31.12.2025



Date: 09.10.2025
Place: Jaipur

Taliban minister begins week-long visit to Delhi

PRESS TRUST OF INDIA NEW DELHI, OCTOBER 9

AFGHAN FOREIGN Minister Amir Khan Muttaqi landed in the national capital on Thursday, in the first high-level trip from Kabul after the Taliban seized power following the collapse of the Ashraf Ghani government over four years back.

Muttaqi will hold extensive talks with External Affairs Minister Sushant Kumar and National Security Advisor Ajit Dvaid, officials familiar with the matter said.

"Warm welcome to Afghan Foreign Minister Maulawi Amir Khan Muttaqi on his arrival in New Delhi," External Affairs Ministry spokesperson Randhir Jaishwal said on social media. "We look forward to engaging discussions with him on bilateral rela-



Taliban minister Amir Khan Muttaqi being received on his arrival in New Delhi. PTI

tions and regional issues." Muttaqi's engagements include a visit to the Darul Uloom Haqqania seminary and the Taj Mahal, the officials said. Muttaqi was scheduled to visit New Delhi last month, but it was called off in view of a travel ban that he faced

under United Nations Security Council (UNSC) sanctions. On September 30, the UNSC committee approved a temporary exemption to the travel ban allowing Muttaqi to visit New Delhi from October 9-16, according to a statement by the UN. The exemption paved the way for Muttaqi to visit India. The UNSC had slapped sanctions against all the leading Taliban leaders, and they need to secure a waiver for foreign travels.

Muttaqi's visit to India is expected to add a new dimension to India's relations with the Taliban set up in Kabul.

In January, the Taliban regime described India as an "important" regional and economic power following talks between Foreign Secretary Vikram Misri and Muttaqi.

VIKASPATKHA NEW DELHI, OCTOBER 9

UNION MINISTER OF State for Social Justice and Empowerment Ramdas Athawale said Thursday that Chief Justice of India B.R. Gavai had been targeted with a shoe during Supreme Court proceedings on Monday as he is a Dalit, and demanded that a case under the SC/ST (Prevention of Atrocities) Act be registered against the lawyer who was behind the attack.

Speaking at a press conference in Panaji, Athawale said: "For the first time since an attack has happened on the Chief Justice of India... The Honorable Bhusavan Gavai is from the Dalit community and his father was the Governor of Kerala and Bihar... But he studied, and as a result of his own efforts... (he) made it to the Bombay High Court and later the Supreme Court and got the opportunity to be the Chief Justice... Many people from the Savarna Samaj (upper castes) do not like this. Therefore, they have attacked him."



Athawale's remarks could give a boost to the Opposition

Prime Minister Narendra Modi was among those who criticised the incident, and spoke to the CJ condemning it. Athawale said, adding: "It is my demand that the accused be booked under the (SC/ST) Atrocities Act."

The remarks by Athawale, who is a Dalit leader, could give a boost to the Opposition's bid to counter the BJP over the incident, as the lawyer behind the attack on the CJ, Rakesh Kishore, claimed to be doing so in the name of Sanatan Dharma.

With Kishore telling media outlets that he did not have "any regrets" over his actions, many have questioned the lack of any legal action against him. Kishore's act came in the wake of attacks on Justice Gavai by several right-wing groups on social media, including the VHP, over his remarks last month

while dismissing a plea that sought reconstruction of a dilapidated idol of Lord Vishnu at the Javari temple in Kharuraho. Justice Gavai had observed orally that the petitioner should "ask the deity himself to do something".

VHP president Alok Kumar had said in reaction that the judiciary needed to earn back the society's trust. "We also have a duty to exercise restraint in our speech, especially within the courtroom. This responsibility lies with litigants, lawyers and judges alike," Kumar said.

Criticism over his remarks, including from Shankaracharya of Jyotirmath Avimuteshwaranand Saraswati, had prompted the CJ to clarify that he had been misunderstood, and that he respected all religions.

But given the coming Bihar Assembly polls, the issue has become a point of blowing up. The BJP would be particularly apprehensive as it had paid a price in the 2024 Lok Sabha polls for Dalit fears that a dominant Modi government may change the reservation structure.

Very shocked but it's a forgotten chapter now, says CJI Gavai

EXPRESS NEWS SERVICE NEW DELHI, OCTOBER 9

CHIEF JUSTICE OF India (CJI) B.R. Gavai said Thursday he was "very shocked" after a lawyer hurled a shoe at him in the Supreme Court on October 6, but added that the incident was now "a forgotten chapter".

CJI Gavai said, "My learned brother (Justice Chandran) and I were very shocked with what happened on Monday... for us it is a forgotten chapter."

The remarks came when a bench, presided by the CJI and comprising Justices Ujjal Bhuyan and K Vinod Chandran, was hearing a batch of pleas seeking review and modification of the top court's May 16, 2025 judgment in the Vanashakti vs Union of India case. The court had held as illegal the notification allowing grant of environmental clearance for projects ex-post facto after they start.

Expressing his strong disapproval regarding the attack, Justice Bhuyan said, "I have my own views on this. He is the Chief Justice of India. It's not a matter of joke. I am not apologetic thereafter, it's an affront to the institution."



A lawyer had hurled a shoe at the CJI in the SC on October 6

Justice Bhuyan said, "As judges over the years, we will do a lot of things which others may not think are justifiable, but that does not change our opinion about what we did."

Solicitor General of India Tushar Mehta condemned the incident and said the lawyer's act was "completely unpardonable", and applauded the CJI for the "magnanimity" to let off the offender, who has been identified as Rakesh Kishore.

Though Kishore was detained by the police late last month in the day after the CJI struck the top court's Registrar General in post charges.

The Bar Council of India (BCI) later "suspended" him "from practice with immediate effect" for conduct that is "inconsistent" with the "rules and the dignity of the court".

Speaking to The Indian Express after the incident, CJI Gavai had said he would have landed on his body or his desk.

KERALA WATER AUTHORITY e-Tender Notice. For the supply of water treatment chemicals...

CAPRI GLOBAL CAPITAL LIMITED. Regd. Office: 502, Tower 4, Peninsula Business Centre...

PUBLIC NOTICE. For the attention of the creditors of Sachin Goyal Personal Guarantor/Debtor.

PUBLIC NOTICE. For the attention of the creditors of BAJAJ HOUSING FINANCE LIMITED. Corporate Office: Cerebrum II Park 62 Building...

FORM A PUBLIC ANNOUNCEMENT. Under Regulation 3(1) of the Securities and Exchange Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

FOR THE ATTENTION OF THE CREDITORS OF VIKRATA EXPORT PRIVATE LIMITED. Names of insolvency professionals, details of the company, and creditor information.

PUBLIC NOTICE. For the attention of the creditors of Jagdish Goyal Personal Guarantor/Debtor. Name of the Personal Guarantor: Jagdish Goyal.

TAMILNADU MEDICAL SERVICES CORPORATION LTD. (A Government of Tamil Nadu Undertaking). Online Tender for the supply of medical equipment.

BAJAJ HOUSING FINANCE LIMITED. Appendix A to Rule 6(1) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

SMFG India Home Finance Co. Ltd. SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES. Details of properties for sale in Bangalore and Mysuru.

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'Party now state's biggest enemy': Four-time MP Rajen Gohain, 17 others quit Assam BJP

SUKRITA BARUAH GUWAHATI, OCTOBER 9

IN THE MOST HIGH-profile exit from the Assam BJP since it came to power in the state, veteran leader and former Union Minister of State for Railways Rajen Gohain resigned from the

party on Thursday. Gohain, 74, a former Assam BJP president and four-time Nagam MP, submitted his resignation in Guwahati, along with 17 of his supporters.

A part of the BJP for over three decades, Gohain had in recent years emerged as the most prominent face of the internal rift within the Assam unit be-

tween the old guard and the new crop that rose under Chief Minister Himanta Biswa Sarma, after Sarma joined the BJP from the Congress in 2015.

The Sarma camp includes leaders such as Jayanta Malla Baruah, Pujish Hazarika and Ajanta Neogy, who are also part of his Cabinet. Gohain, who represented



Gohain, says BJP now the biggest enemy of Assamese people

was won by the Congress. "We didn't join this party for the people who are currently in power. Atal Behari Vajpayee, K Advani, Mani Manohar Joshi, and other senior leaders. But the situation (now) is that after bringing people from other parties, the older people who have given the prime of their lives to the BJP have been sidelined," Gohain said.

The BJP is now "the biggest enemy of the Assamese people", he alleged. Gohain belongs to the Ahom community, and claimed that after the delimitation exercise carried out in 2023, the sway of "indigenous" communities like the Ahoms has reduced.

In August 2024, another veteran BJP leader, Ashok Sharma, had left the BJP to join the Congress, citing differences with the Himanta Sarma-dominated state unit.

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

#49, East Wing, 4 & 5th Floor, Kharanja Bhavan Race Course Road Bengaluru-560 001. Phone No. 080-2266383 website: www.kiadb.in

No. IADB/ENG/ETND-DPR-04/1038/2025-26 Date: 09.10.2025 SHORT TERM NOTICE INVITING TENDER (Through KOP Portal Only)

KIADB invites tender from reputed consultants/firms under two cover bid system having an office at Bengaluru with vast experience and proven record of similar nature of work for project mentioned below:

- Name of the work: 1) Providing Consultancy Services for Preparation of Detailed Project Report (DPR) Economic Analysis, Survey, Plan Design, Preparation of Estimates, Cost Structure etc., for Construction of Common Effluent Treatment Plant (CETP) at Sompura Industrial Area (Dobaspet 1st, 2nd, 3rd, 4th, 5th, 6th phases and Machenahalli (7th Phase) in Bangalore Rural District (3rd Cal).

Last date for submission of bids is: 29.10.2025 up to 4.00 PM. Applicants may download Bidding Documents from the Karnataka Public Procurement Portal https://kppp.karnataka.gov.in.

Chief Engineer-1 KIADB, Bengaluru. DIPR/CP/3169/AKAR/2025-26

